

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1
19/08/2019
O.A./260/507/2016

G C SAHU
-V/S-
D/O POST

ITEM NO:4

FOR APPLICANTS(S) Adv. : Mr. N.R. Routray

FOR RESPONDENTS(S) Adv.: Mr. A. Pradhan

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsels for the applicant and respondents on the issue of jurisdiction. It seems that the impugned order of punishment has been passed while the applicant was posted at Chhatisgharh. On his transfer to Sambalpur he preferred an appeal to the authority who is not competent appellate authority. In view of the submissions, this Bench of this Tribunal lacks territorial jurisdiction. Accordingly, the O.A. is not admitted and dismissed for lack of territorial jurisdiction as per the provision of the Administrative Tribunals Act, 1985.</p> <div style="text-align: right; border: 1px solid black; padding: 5px; margin-top: 20px;">(GOKUL CHANDRA PATI) MEMBER (A)</div> <p style="margin-top: 10px;">kb</p>